

ITEM NO.801

COURT NO.1

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 569/2011  
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 11-11-2010  
IN CR NO. 6116/2010 PASSED BY THE HIGH COURT OF PUNJAB & HARYANA AT  
CHANDIGARH)

RAM LAL (DEAD) THROUGH LRS

PETITIONER(S)

VERSUS

RAM DASS  
[ONLY SLP© NO.12541/2012 WAS MENTIONED]  
WITH  
SLP(C) NO. 12541/2012 (IV-B)

RESPONDENT(S)

Date : 25-02-2019 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Ms. Kaveeta Wadia, AOR [MENTIONED BY]

UPON hearing the counsel the Court made the following  
O R D E R

The order dated 21<sup>st</sup> February, 2019 passed in Special  
Leave petition (Civil) No.12541 of 2012 (Main Case being  
Special Leave Petition (Civil) No.569/2011) shall be  
substituted and read as under:

"SLP(C) NO.12541/2012 [ITEM NO.101.14] [LETTING OUT BY HIM  
OR HER]

De-tagged.

List the matter after four weeks."

[VINOD LAKHINA]  
AR-cum-PS

[ANAND PRAKASH]  
BRANCH OFFICER